

UID No. 123/2020
Fresh SC No. 07/2020
FIR No. 662/19, PS Tilak Nagar
U/s 376/506 IPC &
Sec. 6 POCSO Act
Date of arrest 27.12.2019

01.07.2020

State Vs. Sunny

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh.L.S. Rana, Ld. Counsel for accused Sunny
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

This is an application dated 30.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sunny for grant of regular bail.

Reply dated 30.06.2020 filed by ASI Rajender Singh.

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 376/506 IPC & Sec. 6 POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be summoned through e-mode through SHO as per the prescribed procedure.

Be listed for hearing on the bail application on **10.07.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts/Delhi : 01.07.2020

UID No. 175/17
New SC No. 224/18, Old SC No. 55/17
FIR No. 423/16, PS : Mundka
U/s 363/366/376 IPC & Sec. 6 POCSO Act

State Vs. Jai Surya @ Bholu

01.07.2020

Present: *Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Accused Jai Surya @ Bholu on bail but not present
Sh. Rajan Bhatia, Ld. Counsel for Accused Jai Surya @ Bholu
(physically present)
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of

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UID No. 175/17
New SC No. 224/18, Old SC No. 55/17
FIR No. 423/16, PS : Mundka
U/s 363/366/376 IPC & Sec. 6 POCSO Act

State Vs. Jai Surya @ Bholu

01.07.2020

meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter is taken up in the list of urgent matters being this case fixed for recording of statement of accused.

Ld. Counsel for accused submits that he is unable to produce the accused today.

Be listed for recording of the statement of accused u/s 313 Cr.P.C. for **24.07.2020**.

Ld. Counsel for accused is directed to produce the accused physically on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/01.07.2020

UID No.201/2020
Fresh SC No.19/20
FIR No. 74/2020, P.S. Mundka
U/s 354/506 & 6 POCSO Act
State Vs. Aashish

01.07.2020

Fresh charge-sheet was filed against the accused Aashish in FIR No. 74/2020, P.S. Mundka U/s 354/506 & 6 POCSO Act by the IO W/SI Lalita. It be checked and registered.

Proceedings through Video Conferencing

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
IO W/SI Lalita
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)

Fresh charge-sheet was filed against the accused Aashish in FIR No. 74/2020, P.S. Mundka U/s 354/506 & 6 POCSO Act by the IO W/SI Lalita.

Put up for consideration on **10.07.2020.**

IO to remain present on that date through video conferencing.

Issue production warrants for the accused who shall be produced from Jail through video conferencing only.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/01.07.2020

UID No.56638/16
New SC No. 154/18, Old SC No. 122/14
FIR No.300/14, PS Nangloi
U/s 376/377 IPC &
Sec 10/06 of POCSO Act

State Vs. Ganesh Shankar Mishra

01.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Accused Ganesh Shankar Mishra not produced from JC
Sh. R.R. Jha, Ld. Counsel from DLSA & Ms. Rajul Jain,
Ld. Counsel to assist for accused Ganesh Shankar Mishra
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

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State Vs. Ganesh Shankar Mishra

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter, already fixed for judgment, is taken up in the list of urgent matters being this case fixed for final arguments.

Ld. Counsel for accused has given his consent to address final arguments through video conferencing for 08.07.2020.

At request, adjourned for final arguments on **08.07.2020.**

Issue production warrants for accused with directions to Jail Superintendent concerned to produce the accused on 08.07.2020 through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/30.06.2020

UID No. 58027/16
New SC No.148/17, Old SC No. 205/16
FIR No.326/16, P.S. Anand Parbat
U/s : 452/376 IPC & 4/12 of POCSO Act

State Vs. Shakeel Ahmed

01.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. Rajan Bhatia, Ld. Counsel from DLSA for accused Shakeel
Ahmed (physically present)
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

This is an application dated 29.06.2020 moved on behalf of accused/applicant namely Shakeel Ahmed for early hearing of the bail application dated 24.02.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Shakeel Ahmed for grant of regular bail.

Heard. The prayer for early hearing is allowed and application for regular bail is taken up for hearing.

The application for early hearing stands disposed of.

IA No. 02/2020

The bail application dated 24.02.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Shakeel Ahmed for grant of regular bail.

Reply dated 06.07.2020 filed by W/SI Bhawna.

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 452/376 IPC & 4/12 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be summoned through e-mode through SHO as per the prescribed procedure.

Be listed for hearing on the bail application on **10.07.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/06.03.2020

UID No. 56774/16
New SC No.190/17, Old SC No. 77/16
FIR No.670/15: PS-Mundka
U/s 354D/509/506/34 &
Sec 12 of POCSO Act

State Vs. Samim

01.07.2020

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(present through video conferencing)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District

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UID No. 56774/16
New SC No.190/17, Old SC No. 77/16
FIR No.670/15: PS-Mundka
U/s 354D/509/506/34 &
Sec 12 of POCSO Act

State Vs. Samim

01.07.2020

& Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter is taken up in the list of urgent matters being this case fixed for final arguments and is in the list of 5 year old cases.

Ld. Counsel for accused has not given his consent to address final arguments through video conferencing as his case file is lying in his chamber and he is also unable to produce the accused through video conferencing today.

Be listed on **10.07.2020** for final arguments to be heard through video conferencing.

Ld. Counsel is directed to produce the accused through video conferencing on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/01.07.2020

UID No. 133/17
New SC No. 167/17 & Old SC No. 43/17
FIR No. 2/17, P.S.-Mundka
U/s 354/354B IPC & 10 of POCSO Act

State Vs. Vinod

01.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Accused Vinod not produced from JC
Sh. R.R. Jha, Ld. Counsel from DLSA for Accused Vinod
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District

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UID No. 133/17
New SC No. 167/17 & Old SC No. 43/17
FIR No. 2/17, P.S.-Mundka
U/s 354/354B IPC & 10 of POCSO Act

State Vs. Vinod

01.07.2020

& Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter is taken up in the list of urgent matters being this case fixed for recording of statement of accused.

Be listed for recording of statement of accused on
24.07.2020.

Issue production warrants for accused with directions to Jail Superintendent concerned to produce the accused through video conferencing on 24.07.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/30.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.250/19, P.S. Tilak Nagar
U/s 376/342/506 IPC & 6 POCSO Act

State Vs. Pappu Kamat

01.07.2020 (Proceedings through Video Conferencing)

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Prosecutrix Ms. P alongwith IO SI Anuj Mor
Sh. S.R. Kamat, Ld. Counsel for accused Pappu Kamat
Ms. Deepika Sachdeva, Ld. Counsel from DCW*

IA No.01/2019

This is an application dated 07.08.2019 moved on behalf of accused Pappu Kamat u/s 439 Cr.PC for grant of bail.

Reply dated 02.06.2020 to the bail application has already been filed.

Heard and perused the reply & records.

In support of the bail application, it is submitted by the Ld. Counsel for the applicant/accused that the prosecutrix is major as per the ossification test report and as per her statement recorded u/s 164 Cr.PC, she was roaming around with the accused and that is why she was a consenting party and that the accused is having four children and he is in custody since 17.05.2019 and due to outbreak of Covid-19 pandemic, the prosecutrix could not be examined for quite a long time. Thus, it is prayed that the accused may be released on bail.

The prosecutrix is enquired into. She has vehemently opposed the bail informing that a wrong act has been committed with her and she was picked up from the area where she has gone to throw garbage. She has denied any prior acquaintance with the accused.

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State Vs. Pappu Kamat

01.07.2020

Ld. Addl. PP has opposed the bail application stating that the offences are serious in nature and the prosecutrix is yet to be examined. Also that the statements u/s 161 Cr.PC and 164 Cr.PC have to be taken to same pedestal. Thus, it is submitted that granting bail to the accused will hamper the trial as the chances of tempering of evidence and hampering of the trial cannot be ruled out.

Considering the facts and circumstances of the case, the nature of offences as alleged, the manner in which the offence has been committed and that the prosecutrix is yet to be examined, finding no merits in the case for grant of bail to the accused, at this stage, the bail application stands dismissed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/01.07.2020